BEFORE THE HON'BLE MR. JUSTICE UMA NATH SINGH, CHIEF JUSTICE THE HON'BLE MR JUSTICE TNK SINGH & THE HON'BLE MR JUSTICE S R SEN

<u>10.06.2015</u>

Mr. K.S. Kynjing, learned Advocate General, assisted by Mr. S. Sen Gupta, learned GA, represents the State respondents.

Mr. K. Baruah, learned counsel, is for respondent No. 4.

Towards our last order dated 27.05.2015, affidavits have been Government filed by some Central and State Government organizations/establishments. We are not satisfied with averments made in the affidavit of the Director General of Police, Meghalaya and the Chief Executive Officer, Shillong Municipal Board. Our last order is meant not only for Khasi Hills and Jaintia Hills, but also for Garo Hills and is to equally apply for the entire state of Meghalaya. We thus, direct the Director General of Police, Meghalaya and Principal Secretary, Home Department, Govt. of Meghalaya, to file affidavits in regard to status of compliance of our order in the Garo Hills area. We also issue notice to the Union Home Secretary, New Delhi, to file the response of the Central Government.

The Chief Executive Officer, Shillong Municipal Board, shall also file copy of formats and conditions of licence(s) issued to business establishments in Shillong for establishing and carrying on the business in the city. Some senior officers of Police and Home as also the Chief Executive Officer, Shillong Municipal Board, shall remain present on all the subsequent dates of hearing for assistance.

List the matter on 24.06.2015.

JUDGE

JUDGE

CHIEF JUSTICE

Sylvana